

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5396
ANSWERED ON:02.05.2005
NATIONAL COMMISSION ON CHILD LABOUR
Bose Shri Subrata

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to set up a National Commission on Child Labour in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) by when the above commission is likely to be set up?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): No, Sir.

(b): Does not arise.

(c): The enforcement of the various provisions of the Child Labour (Prohibition & Regulations) Act, 1986 is a subject matter of the respective State Governments. In addition, the respective child labour endemic State Governments have been implementing necessary rehabilitative measures also for the benefit of the working children as a part of the National Child Labour Policy. As such, there is no need for setting up of a National Commission on Child Labour.

(d): There is no proposal pending with the Government for setting up of the National Commission on Child Labour.